

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 04
TA (IBC)-05(PB)/2023

IN THE MATTER OF:

Bank of Maharashtra	...	Petitioner/Applicant
Vs.		
Sunita Bansal	...	Respondent

Order Rule 16(d) of the National Company Law Tribunal, 2016.

Order delivered on 10.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Ravi, CS for Applicant
For the Respondent :

ORDER

IA-1683/2024

This is an application filed seeking amended prayer on records in terms of Para 4, which reads as follows:

“4. Pursuant to the said order, the Applicant hereby seek to amend the Prayer and replace the prayer in the said Transfer Application with the following:

In view of the facts and circumstances as mentioned hereinabove, it is therefore most humbly prayed that this Hon'ble Tribunal may be pleased to:

***a.** pass an order for transfer of the Company Petition bearing C.P. (I.B.) 826/ND/2022 titled as "Bank of Maharashtra Vs. Sunita Bansal" from Hon'ble NCLT, New Delhi Bench, Court-V to Hon'ble NCLT, New Delhi Bench, Court-VI; or*

***b.** pass such other further orders as this Hon'ble Tribunal deems fit and proper in favour of Applicant in the interest of justice.”*

In view of the above, the amended prayer is taken on record.

Notice of the Transfer Application be issued to the Respondent(s)/non-applicant(s), returnable **on 05.07.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

Dipak – 10.05.2024

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